

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6787/2007

(From the judgment and order dated 26/02/2007 in CRLR No. 878/2004 of
The HIGH COURT OF JHARKHAND AT RANCHI)

MANOJ SINGH

Petitioner(s)

VERSUS

STATE OF JHARKHAND & ANR.

Respondent(s)

(With appln(s) for stay and office report)

Date: 19/01/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Petitioner(s) Mr. Anand, Adv.

Mr. Azim H. Laskar, Adv.
Mr. Sachin Das, Adv.
Mr. Abhijit Sengupta, Adv.

For Respondent(s)

Mr. Rana Ranjit Singh, Adv.

Mr. Manish Kumar Saran, Adv
Mr. Nirmal Kumar Ambastha, Adv.

UPON hearing counsel the Court made the following
ORDER

In view of the letter circulated by learned counsel for
the respondent-State, as a last opportunity, the case is adjourned
by one week for filing counter affidavit.

(K.K. Chawla)
AR-cum-PS

(Neeru Bala Vij)
Court Master